

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA No. 2455/92

Date of decision: 12.10.92

Sh. T.S. Chouhan

Applicant

Verus

Union of India

Respondents

respondents.

CORAM

Hon'ble Sh.P.K. Kartha, Vice Chairman (J)

Hon'ble Sh. B.N.Dhoundiyal, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporters or not? *No*

O R D E R

(Delivered by Hon'ble Sh.P.K.Kartha, V.C. (J))

The case is dismissed for default and non-prosecution.

Let a copy of this order be sent to the applicant for his information.

Dny
(B.N.Dhoundiyal)

Member(A)

ark

(P.K.Kartha)

Vice Chairman(J)